

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL AND TRAINING)

RAJYA SABHA
UNSTARRED QUESTION NO. 1220
(TO BE ANSWERED ON 20.12.2018)

AGM OF GENERAL BODIES OF KENDRIYA BHANDAR

1220. SHRI RAM KUMAR KASHYAP:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether Government has received information that the Board of Central Government Employees Consumer Cooperative Society Limited (Kendriya Bhandar) did not call annual General Meeting (AGM) of General Body under Section 39 of MSCS Act, 2002 within six months of the closure of the accounting year 2017-18;
- (b) whether Government has sought clarifications from the Managing Director, Kendriya Bhandar in the matter;
- (c) if so, the details of clarifications submitted by him; and
- (d) the steps taken by Government to convene AGM?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE
(DR. JITENDRA SINGH)**

(a) & b): Yes Sir. A complaint was received and the same was forwarded to Kendriya Bhandar for clarification and clarification has been received.

(c) & (d): As clarified by Managing Director, Kendriya Bhandar, a special General Body Meeting of the Society was held on 30.09.2018, inter-alia, to consider and approve the Annual Accounts of 2017-18.
